

MR. SPEAKER : Nothing goes on record.

(Interruptions)*

MR. SPEAKER : You are cutting him half. Let him finish first.

(Interruptions)*

MR. SPEAKER : Mr. Saifuddin, you are getting out of hand. You are transgressing all the limits of my patience.

(Interruptions)

MR. SPEAKER : I say let him finish first and then I will see. I am not going to be cowed down by threats.

(Interruptions)

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, I think nobody would disagree with the Hon. Member that " . . ." should not be spoken in the House. I absolutely agree with that and if " . . ." are not to be spoken in the House, the Opposition will have to remain quiet, Sir.

(Interruptions)

MR. SPEAKER : That word is unparliamentary and it will not form part of the record.

(Interruptions)

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, after the Prime Minister's statement, now we realise why he is silent in almost all the debates. It is very clear, Sir. He should not make such a blanket allegation against the Opposition. The Leader of the House cannot treat the entire Opposition with such scant respect. I would like to know : Do you approve of the allegation that the Prime Minister has made in this House? (Interruptions). It is not proper for the Leader of the House to cast such aspersions on the entire Opposition. He cannot tell the truth, that is why he has quietly withdrawn.

(Interruptions)

At this stage, Shri Basudeb Acharia and some other Hon. Members left the House.

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Board of Radiation and Isotope Technology

*836. SHRI P. R. KUMARAMAN-GALAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Board of Radiation and Isotope Technology set up recently by Government is to review the policy on irradiated goods; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir. The Board of Radiation and Isotope Technology (BRIT), set up by the Department of Atomic Energy is not concerned with review of policy on irradiated foods.

(b) Does not arise.

Reservation/Promotion Cases of SCs/STs pending in High Courts and Supreme Court

*838. SHRI R. P. SUMAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of writ petitions pending in various High Courts and in the Supreme Court of India regarding reservation and promotion of SC/ST employees.

(b) whether Government propose to take any steps to ensure time bound disposal of all such cases so as to provide the constitutional benefits to the SC/ST Communities; and

(c) if so, the details thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI BINDESHWARI DUBEY):

(a) Information is being collected and will be laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

Scientific Society for advanced R & D in Electronic Sector

*839. SHRI MANIK REDDY :
SHRI MANIKRAO HODLYA
GAVIT :

Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Electronics proposes to set up a Scientific Society for advanced R & D in the Electronic Sector of the country, if so, the reasons thereof.

(b) since when it is likely to be operative; and

(c) the financial implications envisaged for this purpose ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) :
(a) and (b). Electronics technology is spreading very fast in all sectors of the economy. Enough R & D is not being undertaken in the country for some sectors in view of their relatively small needs at present. With recent advances in technology there has been a great deal of standardisation in electronic tools and modules and this could result in cost effective R & D on pooled basis to meet needs of various sectors in spite of their diverse and small demands.

Since organisational structure of a registered society has been found to be very conducive to time-bound result oriented projects involving high technology, as in the case of C-DOT, Department of Electronics have proposed that such activities, being at present carried out inhouse under the programmes of Centre for Advanced Studies in Electronics (CASE) and System Engineering and Consultancy Organisation SECO, be grouped together and continued under a Society. Action is being taken to complete administrative formalities.

(c) Budget provision in the current year for activities of SECO and CASE is around Rs. 2.7 crores.

Aircrafts for patrol by Indian Navy

*840. SHRI H. B. PATIL :
SHRI PARASRAM
BHARDWAJ :

Will the Minister of DEFENCE be pleased to state :

(a) the types of medium and long range aircrafts required to enable Indian Navy to patrol the vast coastline and to sanitise the Indian ocean region effectively; and

(b) the steps taken by Government to meet the needs of Indian Navy in this regard ?

THE MINISTER OF DEFENCE (SHRI K. C. PANT) : (a) and (b). IL-38 and TU 142M aircraft are used for medium and long range maritime reconnaissance and patrol requirements. The requisite number of suitable aircraft required by the Navy are being acquired in a phased manner.

Crafts Mela in Delhi

*845. DR. G. VIJAYA RAMA RAO :
Will the Minister of WELFARE be pleased to state :

(a) whether 'Tamana', a voluntary organisation for the disabled and handicapped, organised a crafts mela in Delhi,